State Vs. Sajid @ Baniya e-FIR No.000248/20 U/s 379/411/34 IPC PS Kirti Nagar

13.08.2020

Present: Ld. APP for State.

None for accused/applicant.

Vide order dt. 09.08.2020 passed by the Court of Dr. Jagminder Singh, Ld. CMM (West)/ Delhi while working as Duty MM for West District, Delhi, accused Sajid @ Baniya was granted bail on furnishing of personal bonds in the sum of Rs. 10,000/with one surety in the like amount.

On 10.08.2020 a stamped copy of said bail order was sent back by Dy. Supdt. Central Jail No.1, Tihar, New Delhi with an endorsement that the order does not mentions the father's name and address of the accused and therefore, the same be mentioned to avoid any wrong release.

Perusal of the order dt. 09.08.2020 shows that the same is only a bail order and it nowhere mentions that same be treated as release warrants or that the bail bonds/surety bonds have been filed and accepted.

It appears that the dasti copy of the order has been treated as release warrants by the Dy. Supdt.

Concerned Dy. Supdt. shall file a reply within three days explaining how the order dt. 09.08.2020 mandated him to release the accused from custody or how the same was treated as release warrants.

It is clarified that order dt. 09.08.2020 is not to be treated as release warrants in the absence of specific release warrants in view of the aforementioned.

A copy of this order be sent to Jail Supdt. Tihar Jail, Delhi for compliance.

Put up for further orders before Ld. CMM (West)/Delhi on 17.08.2020.

State Vs. Bholu Gupta FIR No. 345/20 U/s 379/411/34 IPC PS Patel Nagar

13.08.2020

Present: Ld. APP for State.

None for accused/applicant.

Vide order dt. 09.08.2020 passed by the Court of Dr. Jagminder Singh, Ld. CMM (West)/ Delhi while working as Duty MM for West District, Delhi, accused Bholu Gupta was granted bail on furnishing of personal bonds in the sum of Rs. 10,000/with one surety in the like amount.

On 10.08.2020 a stamped copy of said bail order was sent back by Dy. Supdt. Central Jail No.1, Tihar, New Delhi with an endorsement that the order does not mentions the father's name and address of the accused and therefore, the same be mentioned to avoid any wrong release.

Perusal of the order dt. 09.08.2020 shows that the same is only a bail order and it nowhere mentions that same be treated as release warrants or that the bail bonds/surety bonds have been filed and accepted.

It appears that the dasti copy of the order has been treated as release warrants by the Dy. Supdt.

Concerned Dy. Supdt. shall file a reply within three days explaining how the order dt. 09.08.2020 mandated him to release the accused from custody or how the same was treated as release warrants.

It is clarified that order dt. 09.08.2020 is not to be treated as release warrants in the absence of specific release warrants in view of the aforementioned.

A copy of this order be sent to Jail Supdt. Tihar Jail, Delhi for compliance.

Put up for further orders before Ld. CMM (West)/Delhi on 17.08.2020.

State Vs. Vijay FIR No.013118/20 U/s 379/411/34 IPC PS Ranhola

13.08.2020

Present: Ld. APP for State.

None for applicant.

Put up for consideration of bail bonds on 17.08.2020.

State Vs. Shekhar @ Praveen FIR No.283/19 U/s 307/323/324/341/ 34 & 25 Arms Act PS Patel Nagar

13.08.2020

Present: Ld. APP for State.

None for applicant.

Put up for consideration of bail bonds on 17.08.2020.

State Vs. Shekhar @ Praveen FIR No.283/19 U/s 307/323/324/341/34 IPC & 25 Arms Act PS Patel Nagar

13.08.2020

Present:

Ld. APP for State.

None for applicant.

Put up for consideration of bail bonds on 17.08.2020.

State Vs. Annu @ Kunal FIR No.602/20 U/s 25/54/59 Arms Act PS Punjabi Bagh

13.08.2020

Present: Ld. APP for State.

None for applicant.

Put up for consideration of bail bonds on 17.08.2020.

State Vs. Rahul FIR No.00562/20 U/s 379/411 IPC PS Punjabi Bagh

13.08.2020

Present: Ld. APP for State.

Ld. LAC for accused/applicant.

An application for bail u/s 437 Cr. P. C has been filed on behalf of accused/applicant.

Reply filed. Same is taken on record.

Heard. Perused.

Accused is in JC since 29.06.2020. Recovery has already been effected from accused. No fruitful purpose would be served by keeping the accused in custody.

In view of the same, the application of the applicant/accused namely Rahul s/o Shamsher is allowed and accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail bond and surety bond would be accepted only after verification through IO of this case.

Bail bond / surety bond not filed.

The application stands disposed off.

[.] That the applicant/accused stated that he has not applied similar bail application before any court.

FIR No.157/2020 PS Ranhola

13.08.2020

Present: Ld. APP for State.

None for applicant.

Upon telephonically calling the ld counsel for applicant, he has apprised the Reader of this Court that he is not representing any further and the case has been given by the applicant to some other Advocate.

No one has been appearing on behalf of applicant from last three dates of hearing.

It appears that applicant is not interested in pursuing the present application.

Accordingly, the present application stands disposed off as dismissed.

FIR No.297/20 U/s 354A IPC Sec 10/12/14 Posco Act PS Patel Nagar

13.08.2020

Present: Ld. APP for State.

Vide order dt. 07.08.2020 bail was granted to the accused in the present case by the concerned Court / Link court of the concerned Court.

As per the report of Dy. Supdt. Tihar Jail, there is some discrepency regarding the personal details of the accused.

In view of the same, the present application be put up before Court concerned for clarifications, if any or further orders on 14.08.2020.

(RINKU JAIN) DUTY MM/WEST/DELHI 13.08.2020

P. T. O.

FIR No.220/20 U/s 379/411/34 IPC PS Ranjit Nagar

13.08.2020

Present: Ld. APP for State.

None for accused/applicant.

Surety absent.

Verification report of bail bonds not received.

IO is directed to verify the bail bonds and file the report

before NDOH positively.

Put up for filing of reports/consideration of bail bonds

on 17.08.2020.

State Vs. Rajendra Pal & Ors FIR No.82/18 U/s 417/419/420/468/471/380/354/ 354B/509/120B/498A/406/34 IPC PS Moti Nagar

13.08.2020

Present: Ld. APP for State through VC.

Ld proxy counsel Ms. Sakshi for accused/applicant.

An application u/s 41-D Cr. P.C is filed on behalf of accused/applicant seeking permission to meet his advocate during the interrogation.

It is submitted by Id proxy counsel for accused/applicant that accused has been sent to seven days police custody vide order dt. 12.08.2020.

Heard. Perused.

Ld. APP for state has no objection if the present application be allowed.

In view of the submissions advanced by both the counsels, the present application is allowed and Sh. Hemant Chaudhary, Advocate be allowed to meet the accused as per rules.

At request a copy of this order be given dasti to Id. Proxy counsel for accused/applicant. A copy be also sent to SHO PS Moti Nagar for compliance.

The application stands disposed off as per above terms.

(RINKU JAIN) DUTY MM/WEST/DELHI 13.08.2020

Mr. o.

an application for Police remand of the applicant for 7 days und matrimonial case where the case main charge sheet has alr

State Vs. Munna Singh FIR No.401/2020 U/s 33/38 Delhi Excist Act PS Mundka

13.08.2020

Present: Ld. APP for State.

Ld. Counsel Sh. Anil Kumar Mishra for

accused/applicant.

Reply filed by IO. Same is taken on record.

Ld counsel for accused/applicant submits that he wishes to withdraw the present application.

In view of the same, the present application stands disposed off as withdrawn.

e-FIR No.0202/2020 U/s 411 IPC PS Tilak Nagar

13.08.2020

Present: Ld. APP for State.

IO/ HC Dhani Ram.

registered.

Fresh Charge Sheet received. It be checked and

Put up before Court concerned on 17.08.2020.

(RINKU JAIN) DUTY MM/WEST/DELHI 13.08.2020

27

State Vs. Mukesh @ Mukky e-FIR No.000082/2020 U/s 379/411 IPC PS Moti Nagar

13.08.2020

Present: Ld. APP for State.

Ld. Counsel Sh. Sanjay Kumar for accused/applicant.

An application for bail u/s 437 Cr. P. C has been filed on behalf of accused/applicant.

Reply filed. Same is taken on record.

Heard, Perused.

Accused is in JC since 30.07.2020. Recovery has already been effected from accused. No previous involvement has been reported in the reply filed by the IO. No fruitful purpose would be served by keeping the accused in custody.

In view of the same, the application of the applicant/accused namely Mukesh @ Mukky s/o Bhagwan Das is allowed and accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail bond and surety bond would be accepted only after verification through IO of this case.

Bail bond/ Surety bonds not filed.

At request, a copy of this order be given dasti to Id counsel for applicant/accused.

> (RINKU JAIN) DUTY MM/WEST/DELHI

13.08.2020

State Vs. Satnam Singh FIR No.373/2020 U/s 394/34 IPC PS Mundka

13.08.2020

Present: Ld. APP for State.

Ld. Counsel Sh.G.K. Sachdeva for accused/applicant.

An application for bail u/s 437 Cr. P. C has been filed on behalf of accused/applicant.

Reply filed. Same is taken on record.

Heard. Perused.

Accused is in JC since 25.07.2020. Recovery has already been effected from accused. No previous involvement has been reported in the reply filed by the IO. No fruitful purpose would be served by keeping the accused in custody.

In view of the same, the application of the applicant/accused namely Satnam Singh s/o Sh.Rajender Singh is allowed and accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail bond and surety bond would be accepted only after verification through IO of this case.

Bail bond / surety bond not filed.

At request a copy of this order be given dasti to ld counsel for applicant/accused.

The application stands disposed off accordingly.

(RMKU JAIM) DUTY MM/WEST/DELHI 13.08.2020

AN JOHN

State Vs. Umesh FIR No. 447/20 PS Moti Nagar Vehicle No. DL 1SX 8958

13.08.2020

This is an application for releasing vehicle bearing no. DL 1SX 8958 on Superdari.

Present:-

Ld. APP for the State.

None for applicant.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL 1SX 8958 be released to the registered owner after due identity verification and if the IO/SHO has no objection in release of the abovesaid vehicle and the same is not required any further for investigation of the present case on furnishing security bond as per valuation report of the vehicle. IO shall check / verify the valid insurance certificate before releasing the same. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

State Vs. Farhan e-FIR No.14716/2020 U/s 379/411/382/34 IPC PS Tilak Nagar

13.08.2020

Present: Ld. APP for State.

Ld. Counsel Sh. Syed Azmal Hasan for accused/applicant

through VC.

Ld counsel for accused/applicant submits that he wishes to withdraw the present application.

In view of submission of Id counsel for accused/applicant, the present application stands disposed off as withdrawn.

State Vs. DL-6S-AM-3932 FIR No. 0579/20 U/s 279/37 IPC PS Punjabi Bagh

13.08.2020

This is an application for releasing vehicle bearing no. DL-6S-AM-3932 on

Superdari.

Present:- Ld. APP for the State.

None for applicant.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL-6S-AM-3932 be released to the registered owner *I* authority holder after due identity verification and if the IO/SHO has no objection in release of the abovesaid vehicle and the same is not required any further for investigation of the present case on furnishing security bond as per valuation report of the vehicle. IO shall check *I* verifity the valid insurance certificate of the same. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

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(RINKU JAIN) DUTY MM/WEST/DELHI

13.08.2020

State Vs. Rahul @ Rinku e-FIR No. WD-MN-000082/2020 U/s 379/411/34 IPC PS Moti nagar Vehicle No.

13.08.2020

Present: Ld. APP for State.

Ld. Counsel Sh. Sanjay Kumar for applicant.

An application for bail u/s 437 Cr. P. C has been filed on behalf of accused/applicant.

Reply filed. Same is taken on record.

Heard. Perused.

As per the reply filed by the IO, accused / applicant Rahul @ Rinku was not arrested in the present case.

In view of the same, the present application stands disposed off as infructuous.

FIR No.602/20 PS Punjabi Bagh

13.08.2020

Present: Ld. APP for State.

Ld. LAC Sh. Vineet Malhotra for accused/applicant.

An application for bail u/s 437 Cr. P. C has been filed on behalf of accused/applicant.

Reply filed. Same is taken on record.

Heard. Perused.

As per the reply, accused has already been released on bail vide order dt. 29.07.2020.

In view of the same, the present applications stands disposed off as infructuous.

e-FIR No.1315/2019 PS Tilak Nagar

13.08.2020

Present: Ld. APP for State.

Ld. Counsel Sh. Praveen Singh for applicant

through VC. IO in person.

Status report filed. Same is taken on record.

As per IO status report has been e-mail to Ld. Counel for

applicant.

Ld. Counsel for applicant submits that the IO is not diligently investigating the case as the account number of the applicant and amount illegally debited has been mentioned incorrectly in the status report.

IO submits that the same is a typographical error only.

Heard. Perused.

IO is directed to diligently investigate the case as per rules and file the charge sheet in the Court concerned as early as possible.

The present application stands disposed off with above directions.

State Vs. Rajender Singh FIR No.744/2005 U/s 279/337/304 A & 174 A IPC PS Patel Nagar

13.08.2020

Present: Ld. APP for State.

Ld. Counsel for accused/applicant.

It is submitted by Id counsel for accused/applicant that charge sheet has already been filed in the present case. As per directions of Ld. District & Sessions Judge (West)/Delhi, the cases in which charge sheet has been filed, the applications in such cases are to be filed before concerned Court.

In view of the aforementioned, the present application be put up before the Court concerned on 14.08.2020.

^{5.} That the applicant/accused is a senior citizen aged about 70 years.

^{6.} That applicant/accused is not a previous convict or a habitual offender.

State Vs. Not Known FIR No. 447/2020 U/s 279/337 IPC PS Moti Nagar Vehicle No. UP-12S-8458

13.08.2020

This is an application for releasing vehicle bearing no. UP-12S-8458 on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel Sh. Sandeep Singh for applicant.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. UP-12S-8458 be released to the registered owner/auttorney holder after due identity verification and if the IO/SHO has no objection in release of the abovesaid vehicle and the same is not required any further for investigation of the present case on furnishing security bond as per valuation report of the vehicle. IO shall release the vehicle only after verification of valid insurance certificate of the same. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

At request, a Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(RINKU JAIN) DUTY MM/WEST/DELHI

13.08.2020

State Vs. unknown FIR No. 017675/20 U/s 379 IPC PS Tilak Nagar

13.08.2020

This is an application for releasing vehicle bearing no. DL 10 ST 3051 on Superdari. Present:-Ld. APP for the State.

None for applicant.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL 10 ST 3051 be released to the registered owner after due identity verification and if the IO/SHO has no objection in release of the abovesaid vehicle and the same is not required any further for investigation of the present case on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

State Vs. Mohd. Javed Ansari e-FIR No. 013186/2020 U/s 379/411 IPC PS Moti Nagar West

13.08.2020

Present: Ld. APP for State.

Ld. Counsel Sh. Basant Kumar Gupta for

accused/applicant.

Reply filed on behalf of IO. Same is taken on record.

Ld counsel for accused/applicant submits that he wishes to withdraw the present application. Same is allowed.

In view of submission of Id counsel for accused/applicant, the present application stands disposed off as withdrawn.

State Vs. Tajender @ Bobby FIR No. 387/2020, 101/2020 U/s 379/356/411 IPC PS Tilak Nagar

13.08.2020

Present: Ld. APP for State.

Ld. LAC Sh. K.K Singh for accused/applicant.

It is submitted by Ld. LAC that he wishes to withdraw the present application as the Jail Authority have not sent the complete record along with the application.

In view of submission of Ld. LAC of accused, the present application stands disposed off as withdrawn.

State Vs. Not known FIR No. 000327/2020 u/s 379 IPC PS Moti Nagar Vehicle No. DL 11 SR 6852

13.08 2020

This is an application for releasing vehicle bearing no. DL 11 SR 6852 on Superdari.

Present:-

Ld. APP for the State.

None for applicant.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs.**State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL 11 SR 6852 be released to the registered owner after due identity verification and if the IO/SHO has no objection in release of the abovesaid vehicle and the same is not required any further for investigation of the present case on furnishing security bond as per valuation report of the vehicle. IO/SHO shall release the vehicle only after verification of valid insurance certificate of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet

State Vs. Himanshu FIR No. 338/2020 U/s 380/457/411 IPC PS Mundka Vehicle No. DL-4S-DA-3291

13.08.2020

This is an application for releasing vehicle bearing no. DL-4S-DA-3291 on Superdari.

Present:

Ld. APP for the State.

Ld. counsel for applicant through VC.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL-4S-DA-3291 be released to the registered owner after due identity verification and if the IO/SHO has no objection in release of the abovesaid vehicle and the same is not required any further for investigation of the present case on furnishing security bond as per valuation report of the vehicle. IO shall release the vehicle after checking the insurance certificate of the same. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.